COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIRST TO Hundredth REPORTS (ENGLISH VERSION)



Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-FIFTH REPORT

(Third Lok Sabha)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Fifty-fifth Report.
- 2. The Committee met on the 17th February, 1965 for classification and allocation of time for discussion of the following Bills:—
 - (1) The Indian Penal Code (Amendment) Bill, 1964 (Insertion of new sections 298A etc.) by Shri Gopal Dutt Mengi.
 - (2) The Constitution (Amendment) Bill, 1964 (Amendment of articles 1, 2, 8, 4 etc.) by Shri Prakash Vir Shastri.

Classification and allocation of time to Bills

- 3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Prakash Vir Shastri (who is also a member of the Committee) attended the sitting.
 - 4. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and recommended allocation of time to them as indicated below:—
 - (1) The Indian Penal Code (Amendment) Bill, 1964 (Insertion of new sections 298A etc.)
 - (2) The Constitution (Amendment) Bill, 1964 (Amendment of articles 1, 2, 3, 4 etc.)

 2 hours.

Recommendation

5. The Committee recommend that the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House.

NEW DELHI; February 17, 1965.

Magha 28, 1886 (Saka).

S. V. KRISHNAMOORTHY RAO, Chairman.

Committee on Private Members'
Bills and Resolutions.